

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) NO(S)...../2018

DIARY NO(S). 10903/2018

(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 25-02-2008  
IN CRLA NO. 341/1995 PASSED BY THE HIGH COURT OF M.P AT GWALIOR)

BABULAL

PETITIONER(S)

VERSUS

THE STATE OF MADHYA PRADESH

RESPONDENT(S)

(FOR ADMISSION AND I.R. AND IA NO.57627/2018-CONDONATION OF DELAY  
IN FILING AND IA NO.57629/2018-EXEMPTION FROM FILING C/C OF THE  
IMPUGNED JUDGMENT AND IA NO.57630/2018-EXEMPTION FROM FILING  
O.T. )

Date : 27-04-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI  
HON'BLE MRS. JUSTICE R. BANUMATHI  
HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Petitioner(s)

Mr. Bharat Singh, Adv.  
Mr. Pramod Kumar, Adv.  
Mr. Amit Pawan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E RHeard the learned counsel for the petitioner and  
perused the relevant material.Exemption from filing certified copy of the impugned  
order and O.T. is granted.Issue notice on the application seeking condonation  
of delay as well as in the Special Leave Petition.

Tag with Criminal Appeal No.1757 of 2012.

[VINOD LAKHINA]

AR-cum-PS

[TAPAN KUMAR CHAKRABORTY]

BRANCH OFFICER